

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 12th November, 2024

S.O. 4895(E).—In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as “the Income-tax Act”), the Central Government hereby notifies the “Petroleum and Natural Gas Regulatory Board” (PAN: AAALP0582E) (hereinafter referred to as “the assessee”), a board constituted under the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006) for the purposes of the said clause.

2. This notification shall be effective from the assessment year 2024-25, subject to the condition that the assessee continues to be a board constituted under the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006) with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 118/2024/F. No. 300195/12/2024-ITA-I]

VIKAS SINGH, Director, ITA-I